

communal politics is a most dangerous combination and must be put an end to. It is harmful to the majority but probably it is even more harmful to any majority that seeks to have some advantage from it. I think even the past history of India will show that."

MR. SPEAKER : How much time more will you take ?

SHRI EDUARDO FALEIRO : I will take some time more.

MR. SPEAKER : Then we will take up private member's business.

provide for adequate safety measures to labourers on construction sites.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for adequate safety measures to labourers on construction sites."

The motion was adopted.

SHRI BHEEKHABHAI : Sir, I introduce the Bill.

16.00 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventy-Seventh Report

SHRI S.A. DORAI SEBASTIAN : I beg to move :

"That this House do agree with the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July 1984."

MR. SPEAKER : The question is :

"That this House do agree with the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1984."

The Motion was adopted.

PROVISION OF ADEQUATE SAFETY MEASURES FOR LABOURERS ON CONSTRUCTION SITES BILL*

SHRI BHEEKHABHAI (Banswara) : I beg to move for leave to introduce a Bill to

16.01 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 123 and 213)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

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"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI CHITTA BASU : Sir, I introduce the Bill.

BANNING OF COMMUNAL PARTIES IN INDIA BILL*

SHRI G.S. NIHALSINGHWALA (Sangrur) : I beg to move for leave to introduce a Bill to provide for banning all communal parties functioning all over India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for banning all communal parties functioning all over India."

The Motion was adopted.

SHRI G.S. NIHALSINGHWALA : Sir, I introduce the Bill.

16.03 hrs.

RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL—(Contd.)

MR. SPEAKER : Now we take up further consideration of the motion moved by Shri Surjan Bhan on 23 March, 1984, I may mention that the time already taken on this is 7 hours and 13 minutes as against the allotted time of 7 hours. On the last occasion, the mover was replying. He had already taken 27 minutes. He may take another 10 minutes to finish his reply. I hope, the House will agree to this.

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श्री सुरजभान (अम्बाला) : अध्यक्ष महोदय, इस बिल पर जो चर्चा हुई है, उस में 26 सम्मानित सदस्यों ने हिस्सा लिया है। मैं सब का तहे-दिल से शुक्रिया अदा करता हूँ। खास तौर पर मैं चौधरी सुन्दर सिंह, श्री राकेश, श्री पासवान, श्री जगपाल सिंह, श्री गंगवार, श्री गिरधारी लाल डोगरा, श्री अराकल, श्री राठीर, श्री राजेन्द्र कुमार सिंह, श्री सत्यनारायण जटिया, श्री व्यास और दूसरे ब्राथियों का शुक्रिया अदा करता हूँ। इनके साथ ही मुझे खास तौर से श्री एम० सी० डागा का शुक्रिया अदा करना है। वे एक ही व्यक्ति हैं, जिन्होंने इस बिल का विरोध किया।

16.04 hrs.

[SHRI R.S. SPARROW *in the Chair*]

बाकी सब ने इस बिल की हिमायत की है। डागा साहब ने जिन कारणों से विरोध किया, उन का जिक्र मैं बाद में करूंगा लेकिन एक बात मैं शुरू में कहना चाहता हूँ कि इस बिल में कोई नई बात नहीं है। सरकार ने बहुत पहले से कुछ आर्डर जारी किये हुये हैं, आदेश दिये हुए हैं और उन्हीं को मैंने इस बिल में इनकारपोरेट किया है। यह एक किताब है, जिसे मैं कभी-कभी लाल किताब कहता हूँ। यह ब्रोशर 370 पेजेज का है और इसमें सारे आदेश लिखे हुए हैं।

मैंने इस 370 पेज की किताब के बजाए 10 सफे का एक छोटा-सा बिल आपके सामने पेश किया है। अगर यह बिल कानून की सनस ले ले तो हरिजनों और आदिवासियों के साथ जो साल-ब-साल ज्यादतियां हो रही हैं वे दूर हो जायें। स्वर्गीय बाबा साहेब डॉ. अम्बेडकर ने जो कुछ भी संविधान में लिखा था वह लिखा हुआ भी गंवर लिखा हुआ बन कर रह गया है। आज 37 सालों की आजादी के बाद भी मैं हरिजन और आदिवासियों के लिये यह कहने पर मजबूर हूँ—